

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) The award for acquisition of 697.69 acres of land in village Hamidpura was declared in 1978, though physical possession was taken only on 18th July, 1979. The compensation for this land had been paid to the land owners in 1978. Another 23.21 acres of land in village Hamidpura and 1,439.125 acres in village Kathania are also to be acquired shortly.

(b) to (d). Compensation for 697.69 acres acquired in village Hamidpura has already been paid in 1978. An amount of Rs. 43,15,185/- for additional 23.21 acres of abadi land and structures thereon in Hamidpura and Rs. 2,64,26,007/- for 1,358.125 acres in village Kathania have been placed at the disposal of the Special Land Acquisition Collector, Amritsar in March, 1982. These lands will be taken over after payments have been made to the land owners.

Details of compensation for the balance 81 acres of land in village Kathania have not yet been assessed.

(e) Question does not arise.

Impact of Export of Essential commodities of Availability and Prices.

*749. SHRI ATAL BIHARI VAJPA-
SHRI SURAJ BHAN :
YEE:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have made a study regarding the impact of exports of essential commodities on their availability and prices; and

(b) the present policy of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) No specific

study regarding the impact of exports of essential commodities on their availability and prices has been made. However, in deciding policy in respect of individual items, due care is taken of domestic availability and prices.

(b) The primary object of the Government is to promote exports to the maximum extent, but in a manner that the economy of the country is not affected by unregulated exports of items essentially needed within the country.

Loans to Fisherman

*752. SHRI DAULATSINHJI JADE-
JA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that scheduled banks have stopped loans to fisherman;

(b) if so, whether Government are also aware that due to stoppage of loan it is very difficult for them to operate vessels or build new vessels to earn their livelihood; and

(c) whether Government propose to issue directions to scheduled banks to give financial facilities to these illiterate and poor people?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). A statement is laid on the Table of the House.

Statement

Reserve Bank of India have not issued any instructions for stopping or slowing down of loans to fisherman by the commercial banks in any part of the country. With a view to curbing inflationary pressures in the economy, the commercial banks were instructed by Reserve Bank of India to undertake a serious and critical reappraisal of their lending proposals so as to ensure that they adhere to the guidelines set out by RBI from time to time regarding credit expansion. At the same time, it was reiterated by RBI that the commercial banks should ensure that special attention was given to the credit

needs of the weaker sections of society as identified under the 20-Point Programme and that they should also be actively involved in the Integrated Rural Development Programme. The Institution-wise and sector-wise impact of measures taken by Reserve Bank are assessed by them. In the case of any specific complaint received regarding any sector of economic activity, which is allegedly being deprived of the bank credit, the matter is looked into by the Government and Reserve Bank and remedial action taken wherever necessary.

ग्रेनाइट के निर्यात से अर्जित आय

* 753. श्री विरदाराम फुलवारिया :
श्री एन० डेनिस :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत द्वारा कितने और किन-किन देशों को ग्रेनाइट का निर्यात किया जाता है और निर्यात करने वाली फर्मों के नाम क्या हैं ;

(ख) सरकार का ग्रेनाइट के निर्यात से प्रति वर्ष कितनी आय प्राप्त होती है; और

(ग) वर्ष 1982-83 के दौरान ग्रेनाइट के निर्यात से कितनी अतिरिक्त आय होने की संभावना है ?

वाणिज्य मंत्रालय में राज्य मंत्री
(श्री शिवराज वी० पाटिल) :

(क) ग्रेनाइट का निर्यात खुले सामान्य लाइसेंस पर किया जाता है। लगभग 150 गैर सरकारी उत्पादक / निर्यातिक विभिन्न देशों को ग्रेनाइट निर्यात कर रहे हैं। इसके अतिरिक्त, खनिज व धातु व्यापार निगम तथा अन्य राज्य सरकारी उपक्रम भी ग्रेनाइट का निर्यात कर रहे हैं। मंगलौर तथा मद्रास पत्तनों से निर्यात करने वाली फर्मों की उदाहरण स्वरूप सूची क्रमशः अनुबन्ध 1

तथा 2 पर सलग्न है। [ग्रन्थालय में रखी गई (देखिए सख्या एन-टी-यू 3959/82)]

जिन देशों की भारत से ग्रेनाइट निर्यात किया जाता है उनके नाम और साथ ही 1979-80 के दौरान हुए निर्यात के मूल्य तथा मात्रा का ब्यौरा अनुबन्ध 3 में दिया गया है।

(ख) और (ग) ग्रेनाइट के निर्यात पर कोई निर्यात शुल्क नहीं है और इस लिए निर्यातों के फलस्वरूप सरकार द्वारा कोई राजस्व अर्जित नहीं किया जाता।

Setting up of National Tourist Authority

*754. SHRI KRISHNA KUMAR
GOYAL:

SHRIMATI MADHURI SINGH:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Travel Agents Association of India (TAAI) have urged upon Government for setting up a National Tourist Authority with representation from both public and private sectors for the formulation of the tourism policy;

(b) if so, the details thereof; and

(c) whether Government have taken any decision in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b) Yes, Sir. The Resolution urged the Government to set up a National Tourist Authority with the object of implementing the National Tourism Policy.

(c) No, Sir as the Government has under consideration the proposal to revive the Central Tourism Advisory Board.